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BIHAR

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to .. Buhar .. Sight warme of the House

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by \_\_\_\_\_\_ P. \_\_\_\_ (name of the political party ) / am contesting as as Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return ( in Rupees)
1	Self	AJMP30967N	2009-10	The state of the s
2.	Spouse w.	By 6 Pb 32340	2009-10-1	In bust was 9
5	Dependent h	Nel	Hul	Mal
1./	Dependent 2	Mal	Mul	Mul
5.	Dependent 3	Mul.	N.S	Mul.

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	herolog against me in which against her best talate by the heard ent-bustlet
(b)	Name of the court, Case No. and Date of order taking cognizance :	", lo
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	1, do.

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	Nal
(b)	Name of the Court(s), Case No. and	
	Date(s) of order(s).	Mil. Colon hi

(6)

(5) That I give herein below the details of the assets (morable and in movable etc.) of myself, my spouse and all dependents:

## A. Details of movable assets:

Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of fisted
companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details- including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	10,000 Hurd	So,000	Nal	red	pent,
(前)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	2,00000 Jun lich	4,00000 Aura leds	Nul	and	sul
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	m	perf	sul	sul	pul
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the	14 le	funand up	my	aul	out
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	Le les	and	arl	sul	aul.
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Ambresola 1 Boletto Scorpero	R.N. 14020	R2318 - 15	9 - Ledled	alut 4 loc -
(vir)	Jewelry, bullion and valuable thing (give details of weight and value)	15 hm 1 s	106/2	2006 Fine	aul	sul.

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(Secol)		
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3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self 77-	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	5 Aprilly 5 April at	Newl	lux	sail	stal
	Area (Total measurement in acres)	5 New	pul.	Mel	·red	dul.
	Whether inherited property (Yes or NO)	just findy	yel	xul	yul	gul
	Date of purchase in case of self acquired property	Areatoul	auf	pel	rul	out
	Cost of Land (in case of purchase)at the time of purchase	ylon	al	sul	ail	aul
	Any Investment on the land by way of development, construction etc.	pul	and	pl	arl	ail
	Approximate Current market value	4 les	rul	M	rel	pi/
ii)	Non-Agricultural Land Location(s) Survey number(s)	Person - OLL	aul	al	ne	auf
1	Area (Total measurement in	20 gatha	the nexus	rel	nl	al.
*	Whether inherited property (Yes or NO)	Rieline	at the day	rel	acl	and
1	Date of purchase in case of self acquired property	26617	June of the	rel	ul	aif
	Cost of Land (in case of purchase) at the time of purchase	affect, locks	Auren Ju	N	nl.	ref
	Any Investment on the land by way of development, construction etc.	oul	al	nl	nel	nl
	Approximate Current market value	b, does	rd.	nl	arl	nil.
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	rel	oil	ml	al	nl
	Built up Area (Total measurement in sq. ft.)	rul	nl	nl	ail	xal-

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-	V To have inherend	1				
	V sesher inherited property (* ee or NO)	mil	M	al	all	al
	Daw of purchase in case of kerf activitied property	20011	1790/201	nl	ul	ml
	Cost of property (in case of purchase) at the time of purchase	/blett	नवादी			
	A sy Investment on the property by way of development, construction etc.	al	al	rel	al	al
	Approximate Current market value	6 lecon	erolidij	Jul	al	ail
()	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	nl	ul	nl	nil	al
	Area (Total measurement in sq. ft.)	pel	ail	nel	ail	all
	Built up Area (Total measurement in sq. ft.)	pl.	gel	ul	ul	N
	Whether inherited property (Yes or NQ)	M	pul	nl	ail	pul
	Date of purchase in case of self acquired property	m	pl	ail	ail	rel
	Cost of property (in case of purchase) at the time of purchase	my.	ad	al	ul	aul .
1	Any Investment of the land by way of development, construction are.	ped	nd	ail	arl	al
	Approximate Current market value	rel	al	al	al	ay.
)	Others (such as interest in property)	pul	puter of fur	informed put	nel	aul
)	Total of Current Market Value of (i) to (v) above		formand	arl	ail	ml

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	Scorpeo C. Nihali Leybod	Pople JeB.	nl	nl	arl
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of Joan	pul	ail	arel	sul	ail.

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	Any other liability	1 1 2				1
	Grand total of liabilities	131	27196/ A	27200		
(ii)	Government Dues: Dues to departments dealing with government accommodation	mel	\$L(	aul	nl	ml,
	Dues to departments dealing with supply of water	pul	, oul	ul	quel	nl
	Dues to departments dealing with supply of electricity	oul	rul	ail	ul	arl
	Dues to departments dealing with supply of telephones/mobiles	mil	pl	al	ail	arl
	Dues to departments dealing with government transport (including aircrafts and helicopters)	pl	nl	al	ail	ail
	Income Tax Dues	pul	al	al	al	rel
	Wealth Tax Dues	No	ail	ail	art	out
-	Service Tax Dues	pul	M	gel	art	a
6	Municipal /Property Tax Dues	al	rel	rel	ail	acl
35	Sales Tax Due	Mal	al	rel	ail	nel
1	Any other dues	oul	nel	arl	ail	oul
1	Grand total of all Govt. dues	pul	ail	al	out	al.

(7) Details of profession or occupation:

a. Self. Level 2.

b. Spouse ... Crawed hale a grand

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1,	Name of the candidate	Sh./Smt/Kum. And Ligh
2.	Full postal address	vall. Phulma P. 1 Akberter D.H. News
3.	Number and Name of the constituency and state	236 - Hugua - Riber
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. B. J.P.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Mal.

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_	7-5	Candidate Avail		7 And	ome Tax Retu	rn filed 2	natud
-		Candidate No.	1	- 1			Had evel
		Dependents cy -	Language Company	COLCA .			
6.	10)	the state of the s	of Assets and	Lishilitie	s in runees		
		Description	Self A	Spouse	Dependent-I	Dependent-II	Dependent-III
١.		Moveable Asset (Total value)	Sephi TVA	u, De	and	al	ml
В.		Immovable Asset	3. Thor	M	al	nd	en
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	6, Cor	thereby	ael	ail	nil
	(ii)	Approximate Current Market Price of Asset (Total Value)	20 lee	dul	ml	al	al
7		Liabilities	2 luc	· aut	orl	and	and
		(i) Government dues (Total)	pel.	rul	anl	ml	out
		(ii) Loans from Bank, Financial Institutions an others (Total)	offinish he	- al	oul	al	ail
8.	H	ghest educational qualif	ication:	B 19.	Hord.		

## VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified atthis th	Halto Zumori Wary	
	Gunta Sumori	
	FARY	

NAWALA (BIHAR)

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Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not a phicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.

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The Returning Officer
For election to Bihar Legislative Assembly
(Name of the High Court 213 Hisua Constituency
(Name of the Constituency).

I.Anil singh son of Shri Ram sharan singh, aged about 42 years resident of village-Phulma(Phulwa), P.O.Nemdarganj, P.S.Akbarpur, District Nawda, candidate of the above election, do hereby solemnly affirm and state on oath as under:
1.The following cases are pending against me in which cognizance has been taken by the Court.

- (i) Section of the Act and description of the Offence for which cognizance taken.

  Under section 379 of the I.P.C. and u/s 4/40 Minor Mineral concession Rule.
- ii) The court which has taken Chief Judicial Magistrate, cognizance Nawada.
- 111) Case No. ) Akbarpur 1v) Date of order of the court )06/03/03.

taking cognizance.

v) Details of appeal(s) applicant(s) No appeal or Revision has for revision etc, if, any, filed been filed against the chainst above order taking order of C.J.M., Nawada.

(Description of cases in which cognizance has already been taken is attached on separate sheet.)

- B) (1) Section of the Act and description of the offence for which cognizance taken.

  Under sec.379 I.P.C. and 40 Bihar Minor Mineralconcession
  - ii) The Court which has bey taken Chief Judicial Magistrate,
- 111) Case No. ) Akbarpur P,S.Case no.67/10
- iv) Date of order of the Court taking cignizance. } 25/02/04.
- v) Details of appeal(s) /application(s)
  for revision ewb , if any, filed against
  above order waking cognizance.

  No appeal or Revision
  has been filed agains
  -t the order of the
  C.J.M., Nawada
- (C) i) Section of the Act and description of the offence for which cognizance of the Arms Act.
  - 11) The Court which has taken cognizance ) Chief Judicial Magistrate, Nawada.
- iii)Date of order of the Court
  taking cognizance.

Carpon he

) Akbarpur P.S.Case no.28/99.

iv) Details of appeal(s) application(s) \ No appeal or Revision has been for revision if any filed against filed against the order of (C.J.M., Nawada. above under taking cognizance. Under section 379 I.P.C. and D) (1) Section of the Act and 4/40 Bihar Minop Mines and description of the offence for Mineral concession Rule. which comizance baken. ii) The Court whoch as been taken ) Chief Judicial Magistrate, Naw da. cognizance. 111) Case No. )Hasua P.S.Case no.27/01. iv) Date of order of the court 30/07/02. taking cognizance. v) Details of appeal(s) /application )No appeal or Revision has been (s) for revision, etc., if any, filed against above order taking ) C.J.M., Nawadah. )filed against the order of cognizance. (E) (1) Section of the Act and description ) Under section 341/323/504/ 34 I.P.C. and 27 Arms Ac-t. of the Offence for which cognizance taken. 11) The court which has been )Chief Judicial Magistrate, Nawada. cognizance. 111) Case No. ) Akbarpur P.S.Case no.157/04. (v) Date of order of the court )08.05.07. taking comizance v) petails of appeal(s) application(s) ) No appeal or revision has been for revision etc, if any, filed filedagainsw the order of against the above order taking C.J.M., Nawadah. cognizance. (F) (1) Section of the Act and description } Under section 302,201/34 of the offence cor which cognizance } I.P.C.& 27 Arms Act. taken. ii) The Court which has b-een taken ) Chief Judicial Magistrate, comizance. ) Nawadah. 111) Case No. ) Narhat P.S.Case no-9/05. iv) Date of order of the court taking 21.06.06. cognizance. v) Details of appeal(s) /application criminal Revision filed before (s) for revision etc, if any, faled which way unthrawn. again-st above order waking cognizanxe. Lant. Zumort TARY

MATVALA (BIHAR)

Bother Ar